

ITEM NO.23

COURT NO.1

SECTION PIL-W

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Writ Petition (Civil) No.1144/2021

**IN RE: PAY AND ALLOWANCE OF THE MEMBERS OF THE U.P.
STATE CONSUMER DISPUTES REDRESSAL COMMISSION**

[ONLY I.A NO.182683/2022 IN WC-613/22 IS LISTED ON 02.12.2022]

**WITH W.P.(C) No.613/2022 (X)
(With IA No.182683/2022 - APPROPRIATE ORDERS/DIRECTIONS)**

Date : 02-12-2022 These matters were called on for hearing today.

CORAM :

**HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE PAMIDIGHANTAM SRI NARASIMHA**

For Petitioner(s)

By Courts Motion

**Mr. Rajesh Pathak, Adv.
Mr. Sumit Kumar, AOR
Mr. Shirsh Kumar, Adv.
Ms. Ranjana Pathak, Adv.**

For Respondent(s)

**Mr. Balbir Singh, ASG
Ms. Neela Kedar Gokhale, Adv.
Mr. Naman Tandon, Adv.
Ms. Deepabali Dutta, Adv.
Mr. Rajan Kr. Chourasia, Adv.
Mr. Amrish Kumar, AOR

Mr. Manish Kumar, AOR**

Mr. Ankur Prakash, AOR

Mr. Somanatha Padhan, AOR
Mr. Akash Kakade, Adv.
Mr. Ashok Anand, Adv.
Mr. Rakesh Kumar Singh, Adv.
Mr. Swetab Kumar, Adv.
Mrs. Sujata Kumari Muni, Adv.
Mr. Mukul Dev Mishra, Adv.

Mr. Vivek Singh, AOR

Ms. Kiran Suri, Sr. Adv.
Mr. R.K. Pandey, Adv.
Mr. Atul Sharma, Adv.

**UPON hearing the counsel the Court made the following
O R D E R**

IA No 182683/2022 In Writ Petition (C) No 613/2022

- 1 The relief which has been sought in the Interlocutory Application is to enable the first petitioner to continue to function as a Member of the State Consumer Disputes Redressal Commission of Bihar.
- 2 The petitioner has attained the maximum age of 65 years prescribed in the Consumer Protection Act 2019. Hence, no relief can be granted in the Interlocutory Application, which is accordingly dismissed.

Writ Petition (C) No 1144/2021 & Writ Petition (C) No 613/2022

- 1 List the Petitions on 13 December 2022.

(CHETAN KUMAR)
A.R. -cum-P.S.

(SAROJ KUMARI GAUR)
Assistant Registrar